

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 12938 OF 2012

Between:

Smt.S.Mehatab, W/o.S.A.K.Mynoddin Proprietor M.M.Tours and Travels
Office at TRT-68,Jawaharnagar RTC X Roads Hyderabad, R/o.TRT-
68,Jawaharnagar RTC XRoads,Hyderabad-20

...PETITIONER

AND

1. The Government of A.P., rep. by its Ministry of Law and Legislative Affairs, Secretariat Buildings, Hyderabad
2. The Government of AP., rep. by its Principal Secretary, Transport, Roads and Buildings Department Secretariat Buildings, Hyderabad
3. The Regional Transport officer, Ongole, Prakasam District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly one in the nature of writ of mandamus declaring the vires of section -3 ,4 6-A,and Rule 12-A of AP Motor Vehicle Taxation Act 1963 as illegal, arbitrary, and unconstitutional and struck down the same and consequently set aside the order of rejection vide Memo No.603/A1/2012 dated 1.2.2012 issued by the 3rd respondent.

I.A. NO: 1 OF 2012(WPMP. NO: 16158 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of Rule-12-A of AP Motor Vehicle Taxation Rules and Consequential proceedings vide Memo No.603/A1/2012 dated 1.2.2012 issued by 3rd respondent pending disposal of the writ petition.

Counsel for the Petitioner: SRI GALAIAH VELUGU

Counsel for the Respondent No.1: GP FOR LAW & LEGISLATIVE AFFAIRS

**Counsel for the Respondent Nos.2 and 3: SRI M. VIGNESWAR REDDY,
GP FOR TRANSPORT**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No.12938 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Galaiah Velugu, learned counsel appears for the petitioner.

Mr. M. Vigneswar Reddy, learned Government Pleader for Transport appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner submits that the petitioner has expired.

3. In view of aforesaid submission, the Writ Petition is dismissed as abated.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

Sd/- MOHD. ISMAIL
ASSISTANT REGISTRAR

SECTION OFFICER

To,

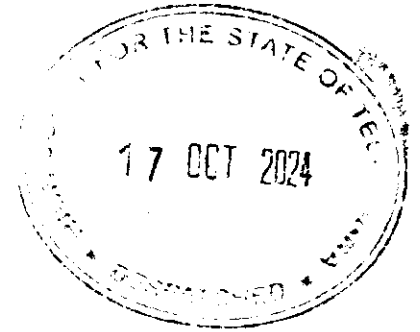
1. One CC to Sri Galaiah Velugu, Advocate [OPUC]
2. Two CCs to GP for Transport, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to the GP for Law and Legislative affairs, High Court for the State of Telangana, at Hyderabad [OPUC]
4. Two CD Copies

T J
MP

FS

HIGH COURT

DATED:23/08/2024



ORDER

WP.No.12938 of 2012

**DISMISSING THE WRIT PETITION AS ABATED
WITHOUT COSTS**

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